

**MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M.P., JABALPUR**

Workshop on – *Key Issues and Challenges under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989*

13th & 14th OCTOBER, 2017 (JABALPUR)

PROGRAMME

13th OCTOBER, 2017 (Friday)

SESSIONS	TIME	
I	10.00 a.m. to 10.30 a.m.	Introduction of the Workshop and Welcome Address – By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Sanjeev Kalgaonkar, Director In-charge, MPSJA <i>(Followed by group photograph)</i>
	10.30 a.m. to 12.00 noon	Key issues relating to investigation, remand & bail – By Shri Gopal Shrivastava, Special Judge SC/ST (P.A.) Act, Satna
<i>TEA BREAK (12.00 noon to 12.15 p.m.)</i>		
II	12.15 p.m. to 1.15 p.m.	Key issues relating to intimation to the complainant and cognizance of the offences by Special Court and by Exclusive Special Court – By Shri Pradeep Kumar Vyas, Special Judge SC/ST (P.A.) Act, Ujjain
<i>LUNCH BREAK (1.15 p.m. to 2.15 p.m.)</i>		
III	2.15 p.m. to 3.30 p.m.	An introduction to the new provisions incorporated by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 – By Shri B. S. Bhadoriya, Special Judge SC/ST (P.A.) Act, Sehore
<i>TEA BREAK (3.30 p.m. to 3.45 p.m.)</i>		
IV	3.45 p.m. to 5.00 p.m.	Discussion on offences of atrocities under Section 3 and 4 of the Act with special reference to requirement of <i>mens rea</i> for offences under section 3 (2) (v) of the Act – By Sanjeev Kalgaonkar, Director In-charge, MPSJA, Jabalpur

14th OCTOBER, 2017 (Saturday)		
I	9.30 a.m. to 10.45 a.m.	Discussion on post-conversion /post-migration status – Procedure regarding caste certificate, proof regarding caste and applicability of the Act – By Shri D.K. Paliwal, Special Judge SC/ST (P.A.) Act, Shahdol
<i>TEA BREAK (10.45 a.m. to 11.00 a.m.)</i>		
II	11.00 a.m. to 12.30 p.m.	An introduction to the Protection of Children from Sexual Offences Act, 2012 – By Shri Awdhesh Kumar Gupta, Additional Director, MPSJA, Jabalpur
<i>SHORT BREAK (12.30 p.m. to 12.45 p.m.)</i>		
III	12.45 p.m. to 1.45 p.m.	Conduct of trial in sexual offences with reference to Criminal Law Amendment Act, 2013 – By Sanjeev Kalgaonkar, Director In-charge, MPSJA, Jabalpur
<i>LUNCH BREAK (1.45 p.m. to 2.15 p.m.)</i>		
IV	2.15 p.m. to 3.30 p.m.	<i>Discussion and presentation by participants</i> (15 minutes each) (i) Key issues relating to speedy trial of cases – By Shri Yogesh Kumar Gupta, Special Judge, SC/ST (P.A.) Act, Bhind (ii) Ambit & scope of protection available to the public servant under the Act – By Shri Munshi Singh Chandrawat, Special Judge, SC/ST (P.A.) Act, Sheopur (iii) Law relating to presumptions under the Act – By Dr. Vijay Agarwal, Special Judge, SC/ST (P.A.) Act, Harda (iv) Victim Compensation Scheme – By Shri Rama Shankar Sharma, Special Judge SC/ST (P.A.) Act, Damoh Moderators: Officers of the Academy
V	3.30 p.m. onwards	Valedictory Session with Views and Suggestions & way forward – By Officers of MPSJA

- Note: (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE